GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 401

TO BE ANSWERED ON THE 3^{RD} DECEMBER, 2025/ AGRAHAYANA 12, 1947 (SAKA)

CENTRAL ASSISTANCE FOR WAYANAD LANDSLIDE VICTIMS

401. DR. JOHN BRITTAS:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Centre recently sanctioned only ₹ 260.65 crore as assistance for Wayanad landslide disaster, despite Kerala having conducted a Post-Disaster Needs Assessment estimating ₹ 2,221.10 crore for recovery and reconstruction and having submitted the report to the Union Government on 13.11.2024;
- (b) if so, the reasons therefor;
- (c) whether any conditions have been attached to the release of this sanctioned amount, including any adjustments against State's SDRF funds;
- (d) if so, the details thereof;
- (e) whether the sanctioned ₹ 260.65 crore were already transferred to the State; and
- (f) if not, the timelines for such transfer?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): The assistance under Recovery & Reconstruction (R&R) funding Window of National Disaster Response Fund (NDRF) is governed by a duly approved guidelines issued on 14.08.2024. These guidelines provide details of items & norms and the procedural requirement for financial assistance

against the damages. Further, as per the guidelines, the Post Disaster Needs Assessment (PDNA) report received by the Central Government from the State is processed for financial assistance in terms of the provisions contained in the said guidelines. On receipt of the PDNA Report submitted by State Government of Kerala, Central Government has approved central financial assistance of Rs 260.56 Crore for recovery and reconstruction activities as per the guidelines.

In addition, for the reconstruction and recovery activities for Wayanad landslide, amount of Rs. 249.18 crore has also been made available to the State Government under 'Special Assistance to States for Capital Investment (SASCI)'.

Further, Rs 72 Crore has been allotted for the State under National Landslide Risk Mitigation Project (NLRMP). In addition, the State has been advised to seek the central financial assistance for activities related to Disaster Risk Reduction and Livelihood as per applicable guidelines.

(c) to (f): The R&R guidelines prescribes conditions such as scale and quantum of assistance for recovery & reconstruction as per items & norms in respective sectors and ensuring no duplication with the financial assistance provided under any scheme / special approval for the said

R.S.US.Q.NO. 401 FOR 03.12.2025

calamity. The utilization, accounting, monitoring and auditing of the approved projects / assistance has to be as per the guidelines. The R&R guidelines are available on https://ndmindia.mha.gov.in.

The guidelines also prescribes that the central financial assistance from R&R funding Window is by way of graded cost sharing between Central and State. In the case of Wayanad Landslide, the entire amount of Rs. 260.56 crore is approved as Central share.

Central financial assistance is released in three installments of 30% - 40% - 30% of approved amount subject to utilization of 75% of the previously released amount. The first installment of Rs 78.17 Crore (i.e. 30% of approved amount of Rs 260.56 Crore) has been released to State of Kerala on 17.10.2025. For release of subsequent installments the State Government has to furnish utilization certificate of 75% of previously released amount.
